MUNICIPAL CORPORATION CHANDIGARH (HORTICULTURE WING)

PUBLIC NOTICE

Regarding Chandigarh (Control and Regulation of Hedges and Fences) Bye-laws, 1971.

It is to intimate that Chandigarh Administation has framed "Chandigarh (Control and Regulation of Hedges and Fences) Bye-laws, 1971" regarding grant of license to erect or reerect Hedges and Fences on Government Land which is under the jurisdiction of Municipal Corporation Chandigarh. This Bye-laws has been uploaded in the official website of Municipal Corporation Chandigarh i.e. <u>www.mcchandigarh.gov.in</u>. The Public may apply for the license to erect or re-erect hedges and fences as per the terms and conditions of this bye-laws.

Commissioner Municipal Corporation Chandigarh

Notification

The 16th July, 1971

No. 1466-UTFJ (III)-7J/10635- With reference to Chief Administrator, Chandigarh's Notification No.4860-UTFJ(III)-70/14332 dated the 7th August, 1970 and in exercise of the powers conferred by section 188 of Punjab Municipal Act, 1911, read with sub-section (2) of section 7-A of the Capital of Punjab (Development and Regulation) Act, 1952, after securing confirmation thereof from the Chief Commissioner, Chandigarh, as required by section 20J of the Punjab Municipal ACT 1911, the Chief Administrator, Chandigarh, makes the following bye-laws, namely:-

- Title These bye-laws may be called the Chandigarh (Control and Regulation of Hedges and Fences) Bye-laws, 1971.
- 2. Definitions In these bye-laws unless the context otherwise requires:-
 - (a) "Hedge" means a close row of living bushes or small trees serving as a fence.
 - (b) "Licensing Officer" means the officer appointed as such by the Chief Administrator for granting licence under these bye-laws.
 - (c) "Road junction" means a place where two roads cross each other.
 - (d) "V1, V2, V3 and V4 roads" means the roads specified as such in the Zoning Plan of any area of the Chandigarh City.
- No occupier or owner of a residential building shall erect or re-erect hedges on the Government land (adjoining his residential building) unless he has obtained a licence under these bye-laws from the Licensing Officer.
- Every application for grant of licence shall be made to the Licensing Officer in Form "A" appended to these bye-laws, and shall accompany the following documents.
 - (a) a site plan showing the boundaries of the plot adjacent to and in front of which the hedge is intended to be erected or re-erected and precise situation of the plot in relation to the street buildings or land adjoining it and the width of the adjoining streets.
 - (b) detailed drawings of the area proposed to be enclosed by the hedge along with its dimensions etc.
 - (c) a specification describing the area proposed to be enclosed by the hedge in detail.
- 5. A licence in erect or re-erect hedges shall be granted in Form "B" appended to these bye-laws.
- 6. The maximum area to be enclosed by any hedge shall be specified in the licence granted for its erection or re-erection, by the Licensing Officer keeping in view the



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- 7. Every licence granted under these bye-laws shall be subject to the following conditions:-
 - the hedge shall be erected or re-erected ten feet away from the nearest kerb line of the adjoining road or roads.
 - (ii) the maximum area to be enclosed by the hedge shall not exceed the area specified as such in the licence.
 - (iii) the area enclosed by the hedge shall not be used for any other purpose except for growing grass or for planting of flowers.
 - (iv) no fence shall be erected or re-erected alongwith the hedge.
 - (v) the height of the hedge and of the flowering plants grown in the area enclosed by the hedge shall not exceed two feet.
 - (vi) the area to be enclosed by the hedge shall be kept in a good sanitary condition to the satisfaction of the Chief Administrator.
 - (vii) the area to be enclosed by the hedge shall be open at all times to the inspection of the Chief Administrator or any officer duly authorized by him in this behalf, and the licences, if so required, produce the licence for the inspection of such officer.
 - (viii) the license shall have no right, time or interest in, on or over the land allowed to be enclosed by the hedge.
 - (ix) the hedge shall be kept properly trimmed at all times by the licensee.
 - 8. No permission shall be granted for erecting or re-erecting hedges in front of residential buildings adjoining V1, V2, V3 and V4 roads or road junctions.
 - A licence granted under these bye-laws may be cancelled by an order in writing by the Licensing Officer for a breach of any of the conditions of licences or any of the provisions of the bye-laws.

Provided that no licence shall be cancelled, unless an opportunity has been given to the licensee to explain his case.

- 10. For the purpose of proper planning and development of Chandigarh the Chief Administrator may, by written order, require any licence to remove the hedge within a specified period not exceeding thirty day and if the order is not complied with, the Chief Administrator shall be competent to remove the hedge at the expense of the licensee.
- 11. Any person who commits a breach of any of the provisions of these bye-laws shall, on conviction by a Magistrate, be punished with a fine which may extend to

FORM 'A'

(Under bye-law 4)

APPLICATION FOR LICENCE TO ERECT OR RE-ERECT HEDGES ON GOVERNMENT LAND

To

The Licensing Officer, Chandigarh Administration, Chandigarh.

Sir,

I may kindly be granted a licence under bye-law 4 of the Chandigarh (Control and Regulation of Hedges and Fences) Bye-laws, 1971 for erecting/re-erecting hedge on Government land adjoining to my residential building. The requisite particulars are given below:-

(1) Name of the applicant.

(2) Father's Name

(3) Particulars of the adjoining residential building-

(a) No, of the building

(b) Street

(c) Sector and Sub-Sector

(4) Occupation of the applicant

2. The following documents are attached with the application:-

(i) a site plan showing the boundaries of the plot adjacent to and in front of which the hedge is intended to be erected or re-erected: the precise situation of the plot in relation to the streets, building or land adjoining it and the width of the adjoining streets.

(ii) detailed drawings of the area proposed to be enclosed by the hedge alongwith its dimensions, etc.

(iii) a specification describing he area proposed to be enclosed by the hedge in detail.

3. I undertake to abide by the Chandigarh (Control and Regulations of Hedges and Fences) Bye-laws 1971, as amended from time to time.

Signature or thumb impression of the applicant

DECLARATION

I solemaly affirm and declare that the particulars furnished above are correct.

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FORM 'B'

(Under bye-law 5)

LICENCE TO ERECT OR RE-ERECT HEDGES ON GOVERNMENT LAND

In pursuance of the provisions of bye-law 5 of the Chandigarh (Control and regulation of Hedges and Fences) Bye-laws, 1971, and subject to the conditions of this licence Shri

	_, owner/occupier of House	e No).		0	Shri
Street	Secto					,
Sub Sector	. Chandigar	n is	hereby grant	od o	line	
erect/re-erect hedge on	Government land (adjoining	g to	his house) th	ie pai	ticula	ce to

which are given below:-

- (a) Maximum area of land to be enclosed by the hedge.
 - (i) Length
 - (ii) Breath
- (b) Location of House.
- (c) Location of land.

CONDITIONS

- (i) The hedge shall be erected or re-erected ten feet away from the nearest kerb line of the adjoining road or roads.
- (ii) The maximum area to be enclosed by the hedges shall not exceed the area specified as such in the licence.
- (iii) The area enclosed by the hedge shall not be used for any other purpose except for growing grass or for planting of flowers.
- (iv) No fence shall be erected or re-erected alongwith the hedge.
- (v) the height of the hedge and of the flowering plants grown in the area enclosed by the hedge shall not exceed two feet.
- (vi) The area allowed to be enclosed by the hedge shall be kept in a good sanitary condition to the satisfaction of the Chief Administrator.
- (vii) The area enclosed by the hedge shall be open at all times to the inspection of the Chief Administrator or any other Officer duly authorized by him in this behalf and licence is so required produce the licence for the inspection of such officer.
- (viii) the licensee shall have no right title or interest in on or over the land allowed to be enclosed by the hedge.
- (ix) The hedge shall be kept properly trimmed at all times by the licensee.

Licensing Officer Chandigarh. (84

MANMOHAN SINGH, Chief Administrator. AGENDA ITEM NO. 7(iv):- The following agenda item was placed before the Finance & Contract Committee in its 53 rd (adjourned) meeting held on 21.12.99 vide Supplementary agenda item No.11

Subject :- Updating of Hedges and Fences Byelaws.

The Hedges & Fences Bye-Laws which are being followed in Chandigarh for giving permission to house owners for erection of hedges were discussed in the Environment & city Beautification Committee on 11.6.99. Copy of Bye-laws is placed at Annexure-'F'. The committee discussed all the provisions of the Byelaws and decided to amend the provision 7 (i) which is as follows:-

"The hedge shall be erected or reerected ten feet away from the nearest kerb line of the adjoining road or roads.

The Committee recommended that

The Agenda item was proposed by the Mayor being ex-office Chairperson of the Finance and Contract Committee which was seconded by Ms.Ranjara Shahi. After brief discussion the following resolution was passed unanimously :-

"Considered and resolved that the following amendment in Sub Clause No.(i) of Clause No.7 of the Chandigarh (Control and Regulation of Hedges and Fences) Bye Laws 1971 is hereby recommended for consideration by the Chief Administrator, Chandigarh:-

The hedge shall be erected or reerected six feet away from the nearest kerb line of the adjoining V-6 road or roads subject to other conditions of the Bye-laws.

It was further decided that a license fee of Rs.25/- per 100 square feet, per year shall be charged for giving permission for erecting hedges in the permissible area.

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